

M.S No. 76/2019

Dated -07.01.2022

Petitioner is represented.

By this order this Court is going to dispose of the petition No.486/21 dated 26.02.2021, filed under Order VI Rule 17 read-with section 151 of the Code of Civil Procedure, 1908.

I have heard the learned counsel of the petitioner.

The contents of the petition is that as per notification of Government of India, dated 04.03.2020, the SYNDICATE Bank has been merged with the CANARA Bank in terms of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 w.e.f 01.04.2020.

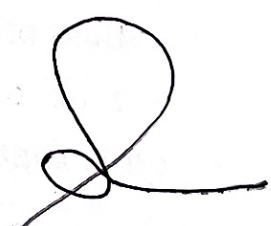
The the petitioner/plaintiff prayed to pass necessary order to change the name of the plaintiff from SYNDICATE Bank to CANARA Bank for the ends of justice.

I have given my anxious consideration to the matter raised by the petitioner. I have also deliberated on the legal aspect of the merger of SYNDICATE Bank into CANARA Bank.

Therefore considering the above fact and as the proposed amendment is very much necessary for just and proper decision of this case hence same is allowed.

In the backdrop of the above, the petition of the petitioner being No. 486/21 is hereby allowed and the plaintiff is directed to file the amendment plaint on next date.

Fix 07.02.22 for amended plaint.



Munsiff No. 1
Dibrugarh